

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 573/2023

Prakash Yadav

Applicant

Versus

State of Haryana and Others

Respondents

**Written Statement by Sh. Ravi Kant Uppal,
Technical Advisor HPWWMA on behalf of Member
Secretary, Haryana Pond and Waste Water
Management Authority i.e. Respondent no.5.**

MOST RESPECTFULLY SHOWETH:-

1. That vide order dated 20.12.2023 the Hon'ble National Green Tribunal Principal Bench, New Delhi has impleaded HPWWMA in present OA in the array of respondents as respondent no 5. This Application is now listed on 22.02.2023.
2. That the applicant Shri Prakash Yadav has filed the Original Application No. 573/2023 with the allegation that the sewage discharge from the residences of Gram Panchayat is flown through the drains from the village and collected in a Johad within the main residential area resulting into the pollution and also affecting quality of the ground water. It is alleged that the dirty water is coming from the submersible pumps and hand pumps used by residents and on account of collection of the dirty water there is problem of mosquitoes and the health of children is being affected by drinking the uncleaned water.
3. That the Hon'ble National Green Tribunal Principal Bench, New Delhi has constituted a joint committee comprising Member Secretary, State PCB, Sarpanch of Gram Panchayat Kharkhara and the District Magistrate, District Rewari with the direction to submit factual report.
4. That as per the report of the joint committee there is a discharge of untreated effluent in the water bodies causing pollution.
5. That vide order dated 18.11.2020 in OA No. 325/2015 titled as Lt. Col. Saravadaman Singh Oberoi Versus UOI and others, the Hon'ble National Green Tribunal has directed the Govt. of Haryana to appoint a Nodal Agency for the restoration of water bodies.

6. That Govt. of Haryana has enacted "The Haryana Pond and Waste Water Management Authority Act 2018" (Haryana Act No.33 of 2018" (HPWWMA) vide notification dated 23rd October,2018 for the purpose for development, protection, rejuvenation, conservation, construction and management of pond, utilization of pond water and treatment thereof and for management and utilization of treated effluent of sewage effluent treatment plants for the purpose of irrigation, thereby reducing stress of over exploitation of ground water and for matters connected therewith or incidental thereto. Copy of Act is attached as **Annexure - 1**
7. The Respondent no.5 has collected the Data of all ponds located on Government land in the State of Haryana through Pond Data Management System. It is pertinent to mention here that the Data of 19665 ponds have been uploaded on Pond Data Management System out of which 18764 ponds are situated in rural areas and 901 ponds are situated in urban areas.
8. That Respondent no.5 has prepared Annual Action Plan of ponds, under the following prioritization;
 - (i) Ponds in the Water Stressed villages.
 - (ii) Polluted & Overflowing.
 - (iii) Polluted but not overflowing.
 - (iv) Polluted Ponds in Mahagrams having population =>10K.
 - (v) Ponds having Religious/Historical importance.
 - (vi) Ponds along the National/State Highways in the State.
 - (vii) Ponds along the Rivers/Tributaries of the State.
9. That in compliance of order dated 18.11.2020 in OA No. 325/2015 in the matter of Lt. Col. Saravadaman Singh Oberoi Versus UOI and others respondent No.5 has sent periodic report to the Chairman Central Commissioner New Delhi. According to this report total 804 water bodies/ponds were restored and 533 water bodies/ponds are presently under restoration. The periodic report of 2nd quarter (FY-2023-24) for the month of October, November and December is attached as **Annexure- 2**.
10. That for the rejuvenation of the ponds there are two stages namely Planning stage & Physical stage and the tentative time for the completion of rejuvenation of the work of the pond are 177 days for Planning stage and 120 days for the Physical stage. The detail of time taken for the various activities during Planning stage and Physical stage are attached as **Annexure - 3**.
11. That as per the Pond Data Management System of Respondent No. 5, Village Kharkhara, Block Dharuhera District Rewari the **UID No.** of Main pond is **01HRRWRRR0300KHAR001** and is taken under **Scheme Phase-IV (2024-25)**.
12. That Rejuvenation work has already been initiated by the Respondent no. 5 and is under planning stage. Digital Survey of the pond is completed and finalization of the Architectural Drawing is under process. Copy of PDMS is attached as **Annexure -4**.

13. That the respondent No. 5 vide letter No. HPWWMA/Legal/379/2023/795 dated 16.02.2024 has intimated to the Regional Officer Haryana State Pollution Control Board, Rewari that respondent No.5 is deploying nature based treatment technology (Predominantly constructed wet land) for the treatment of grey water which consists of weak sewage generated from bathing, kitchen and laundry water entering into the village ponds. The nature based technology is capable of treating only grey water i.e. weak sewage for intended use of cattle, pisciculture and micro irrigation which are the objectives of the HPWWMA.
14. That for the treatment of fecal coliform specific treatment may need to be used which is under the scope of Public Health Engineering Department Haryana. Letter dated 16.02.2024 is attached as **Annexure-5**.
15. That the respondent No.5 vide letter No. HPWWMA/Legal/379/2023/432-433 dated 02.02.2024 directed the DDPO, Rewari and Sarpanch Gram Panchayat Kharkhara Block Dharuhera District Rewari to take remedial/preventive action on the pond in question, in the meanwhile, in pursuance of order dated 24.06.2023 issued by Director & Special Secretary to Government of Haryana. Vide this order Govt. of Haryana has issued the list of projects with the functional responsibilities to be undertaken by the PRIs namely Gram Panchayat, Panchayat Samities, Zila Prishads and State Government, respectively in the rural areas of the State of Haryana. As per Sr. No. 10 & 11 of table-1, de-watering/de-sludging of village ponds and maintenance of ponds are to be executed by the Gram Panchayat out of their own funds. As per Sr. No. 3 of the table-2, water treatment and grey water management are to be undertaken by the Panchayat Samities using their own funds. Letter dated 02.02.2024 and order dated 29.12.2023 are attached as **Annexure 6** and **7** respectively.
16. That as of now respondent no.5 is deploying nature based treatment technologies (Predominantly Constructed Wet Land) for the treatment of grey water which consists of weak sewage generated from bathing, kitchen and laundry water entering into village ponds. The nature based technology is capable of treating only grey water i.e. weak sewage for intended use of cattle, pisciculture and micro irrigation which are the objectives of respondent No.5. However, testing report dated 15.01.2024 by the Haryana State Pollution Control Board indicates presence of high value of fecal coliform at Sr. No.23 which indicates the discharge of strong sewage i.e. human waste in the pond which does not fall under the scope of Haryana Pond and Waste Water Management Authority. For the treatment of strong sewage i.e

water containing high level of fecal coliform specific treatment may need to be used which is under the scope of Public Health Engineering Department Haryana.

It is, therefore, respectfully prayed that keeping in view the above mentioned facts and circumstances of the case, the present Original Application be disposed of with the direction as per the above averments for the Redressal of the complaint, in the interest of justice.

Place: Panchkula

Dated: 21.02.24



Ravi Kant Uppal,

(Link officer to Member Secretary),

The Haryana Pond and Waste Water Management Authority,
DHL Square (Plot No. 9), 3th Floor, Sector-22, Panchkula.

Through:

(RAHUL KHURANA)

ADVOCATE

COUNSEL FOR THE RESPONDENT NO.5

VERIFICATION:-

Verified that the contents of above written statement are true and correct to my knowledge as per the information derived from official record. No part of it is false and nothing material has been kept concealed therein.

Place: Panchkula

Dated: 21.02.24



Ravi Kant Uppal,

(Link officer to Member Secretary),

The Haryana Pond and Waste Water Management Authority,
DHL Square (Plot No. 9), 3th Floor, Sector-22, Panchkula.



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LEGISLATIVE SUPPLEMENT

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PART-I**HARYANA GOVERNMENT****LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 23rd October, 2018

No.Leg.38/2018.— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 15th October, 2018 and is hereby published for general information:-

HARYANA ACT NO. 33 OF 2018.**THE HARYANA POND AND WASTE WATER MANAGEMENT AUTHORITY ACT, 2018**

AN

ACT

to establish an authority in the State for development, protection, rejuvenation, conservation, construction and management of pond, utilization of pond water and treatment thereof and for management and utilization of treated effluent of sewage effluent treatment plants for the purpose of irrigation, thereby reducing stress of over exploitation of ground water and for matters connected therewith or incidental thereto.

Be it enacted by the Legislature of the State of Haryana in the Sixty-ninth Year of the Republic of India as follows:-

1. (1) This Act may be called the Haryana Pond and Waste Water Management Authority Act, 2018.
 - (2) It shall come into force on such date, as the Government may, by notification, appoint and different dates may be appointed for different provisions of the Act.
 - (3) It applies to all ponds in the State but shall not apply to a pond-
 - (i) having an area of less than 0.5 acres;
 - (ii) located in an area notified as forest; and
 - (iii) located on private land.
2. In this Act, unless the context otherwise requires,-
 - (a) "Authority" means the Haryana Pond and Waste Water Management Authority constituted under section 3;
 - (b) "Chairperson" means the Chairperson of the Authority;
 - (c) "district level committee" means District Consultation and Monitoring Committee constituted under section 12;
 - (d) "District Pond Management Officer" means an officer of Group A service at the district level, to be nominated by the Government;
 - (e) "Executive Vice-Chairperson" means the Executive Vice- Chairperson of the Authority;
 - (f) "Government" means the Government of the State of Haryana in the administrative department;
 - (g) "Gram Panchayat" means a Panchayat constituted at village level under the Haryana Panchayati Raj Act, 1994 (11 of 1994);

Short title, commencement and application.

Definitions.

- (i) "Member Secretary" means the Member Secretary of the Authority;
- (j) "municipality" means an institution of self-Government which may be Municipal Committee or a Municipal Council or a Municipal Corporation;
- (k) "pond" means a tank or lake or any other inland water body having an area of 0.5 acre or more, whether it contains water or not, and mentioned in revenue records as talab, johar, tank or by any other name and includes green belt and the peripheral catchments areas, main feeder inlet and other inlets, bunds, weirs, sluices etc but does not include wet lands as notified by the Government from time to time;
- (l) "prescribed" means prescribed by the rules made under this Act;
- (m) "protected area" means the area declared as such under section 16;
- (n) "State" means the State of Haryana;
- (o) "village level committee" means the Village Pond and Waste Water Management Committee constituted under section 19.

Constitution
of Authority.

3. (1) The Government shall, by notification in the Official Gazette and with effect from such date, as may be specified in the notification, constitute, for the purposes of this Act, an Authority to be called the Haryana Pond and Waste Water Management Authority with headquarter at such place, as the Government may, specify.

(2) The Authority shall be a body corporate by the name aforesaid, having perpetual succession and a common seal, with power to acquire, hold and dispose of property both moveable and immovable and to contract and shall by the said name, sue or be sued.

(3) The Authority shall consist of the following members, namely:-

- | | | |
|--------|--|----------------------------|
| (i) | Chief Minister, Haryana | Chairperson |
| (ii) | Minister In-charge, Irrigation and Water Resources Department | Senior Vice-Chairperson |
| (iii) | Minister In-charge, Development and Panchayats Department | Senior Vice-Chairperson |
| (iv) | A person of eminence in the field of water resources management with proven track record having minimum qualification of graduation, to be appointed by the Government | Executive Vice-Chairperson |
| (v) | Additional Chief Secretary/Principal Secretary to Government, Haryana, Finance Department | Member |
| (vi) | Additional Chief Secretary /Principal Secretary to Government, Haryana, Irrigation and Water Resources Department | Member |
| (vii) | Additional Chief Secretary/Principal Secretary to Government, Haryana, Development and Panchayats Department | Member |
| (viii) | Additional Chief Secretary/Principal Secretary to Government, Haryana, Rural Development Department | Member |
| (ix) | Additional Chief Secretary/Principal Secretary to Government, Haryana, Urban Local Bodies Department | Member |
| (x) | Additional Chief Secretary/Principal Secretary to Government, Haryana, Agriculture and Farmers' Welfare Department | Member |
| (xi) | Additional Chief Secretary/Principal Secretary to Government, Haryana, Public Health Engineering Department | Member |

- | | | |
|--------|--|----------------------|
| (xii) | Additional Chief Secretary/Principal Secretary to Government, Haryana, Environment and Climate Change Department | Member |
| (xiii) | Vice Chancellor, Deenbandhu Chhotu Ram University of Science and Technology, Murthal (Sonipat) | Member |
| (xiv) | Director, National Institute of Technology, Kurukshetra | Member |
| (xv) | An officer, who is or has been working on the post not below the rank of Engineer-in-Chief or equivalent in the Irrigation and Water Resources Department or Public Health Engineering Department of the State or Central Government, to be appointed by the Government as Technical Advisor | Member |
| (xvi) | Two persons from amongst experts/social workers in the field of environment, ecology or pond development and conservation, to be appointed by the Government | Non-Official Members |
| (xvii) | An officer who is or has been working on the post not below the rank of Chief Engineer or equivalent in the Irrigation and Water Resources Department, Public Health Engineering Department or Development and Panchayats Department of the State or Central Government. | Member Secretary |

4. (1) The salaries, allowances and other conditions of service of the Executive Vice-Chairperson, Technical Advisor and Member Secretary shall be such, as may be prescribed and shall hold the office for a period of three years or till attaining the age of sixty-five years, whichever is earlier. Salary, allowances and conditions of service..

(2) The tenure of the non-official members shall be for a period of two years and shall not be eligible for re-appointment beyond two terms.

(3) A member, other than ex-officio member may, at any time, by writing under his hand, addressed to the Chairperson, resign from his office.

(4) The non-official members shall receive such allowances for attending the meeting of the Authority, as may be prescribed.

5. (1) The Authority shall meet at such time, at such place and observe such rules of procedure for conduct of meetings and transaction of business, as may be prescribed. Meetings of Authority.

(2) The Chairperson and in his absence, the Senior Vice-Chairperson shall preside over the meetings of the Authority.

(3) The quorum for a meeting shall be one-third of the total number of members.

6. The Authority shall perform the following functions, namely:- Functions of Authority.

- (i) to survey and study pond, its boundaries and protected area;
- (ii) to analyze water of pond for ascertaining its suitability for irrigation and other uses;
- (iii) to take steps for regulation, control, protection, cleaning, beautification, conservation, reclamation, regeneration, restoration and construction of pond;
- (iv) to make environmental impact assessment of pond;
- (v) to prepare integrated plan for development of pond and removal of encroachment;
- (vi) to promote community participation and awareness in cleaning, conservation, tourism and beautification of pond by organizing awareness programmes, workshops and seminars;
- (vii) to develop infrastructure such as pumping machinery, channels and pipe systems for utilization of pond water and effluent of sewage effluent treatment plants for the purpose of irrigation;
- (viii) any other function, as may be directed by the Government.

- Powers of Authority.
- 7.** The Authority while performing its functions under this Act shall have the following powers, namely:-
- (i) to enter into pond land, green belt and catchment area to perform its functions;
 - (ii) to receive grants, donations, contributions and rents;
 - (iii) to levy fee or charges;
 - (iv) to receive Corporate Social Responsibility funds from private organizations;
 - (v) to grant administrative approval for execution of projects;
 - (vi) to release funds to village level committee on the recommendation of the district level committee;
 - (vii) any other power, as may be assigned by the Government.
- Powers and duties of Executive Vice-Chairperson.
- 8.** (1) The Executive Vice-Chairperson shall give administrative approval to all project estimates and accept tenders subject to concurrence of the Authority:
Provided that no such concurrence shall be necessary upto such amount, as may be prescribed.
- (2) The Executive Vice-Chairperson shall exercise such other powers and perform such other duties, as may be prescribed.
- Powers and duties of Technical Advisor.
- 9.** The Technical Advisor shall exercise the following powers and perform the following functions, namely:-
- (i) to prepare proposals and project estimates for development of pond;
 - (ii) to prepare irrigation schemes from pond and sewage/effluent treatment plant and other works connected thereto;
 - (iii) to accord technical sanction to estimates after administrative approval of the project;
 - (iv) to give technical advice to the Authority;
 - (v) to monitor execution of schemes and works of the Authority;
 - (vi) to authenticate such technical permissions, orders, notices and other documents of the Authority, as may be prescribed;
 - (vii) to exercise control over such officers and officials of the Authority, as may be prescribed.
- Powers and duties of Member Secretary.
- 10.** The Member Secretary shall exercise the following powers and perform the following duties, namely:-
- (i) to carry into effect the resolutions of the Authority;
 - (ii) to conduct affairs of the Authority;
 - (iii) to draw and disburse monies out of the fund of the Authority as delegated to him;
 - (iv) to authenticate such permissions, orders, decisions, notices and other documents, as may be prescribed;
 - (v) to exercise such other powers, discharge such other functions and perform such other duties, as may be prescribed.
- Organizational Structure of Authority.
- 11.** (1) The organization of the Authority shall have establishment, engineering, accounts and legal sections.
- (2) The Authority with the prior approval of the Government may appoint such officers and staff, in such manner and with such qualifications and conditions of service, as may be prescribed.

(3) The Authority may recruit or engage officers and officials on deputation or through contractual engagements, as it may deem necessary for discharge of its functions.

(4) The Authority may get its works executed as deposit work from any other department or organization of the State.

12. (1) The Government shall, by notification in the Official Gazette, constitute a committee at each district level to be called the _____ (name of district) District Consultation and Monitoring Committee consisting of the following members, namely:-

District
Consultation
and
Monitoring
Committee.

(i)	Minister In-charge, District Grievances Committee	Chairperson
(ii)	Chairperson, Zila Parishad	Member
(iii)	Mayors/Presidents of the concerned Municipalities	Member
(iv)	Deputy Commissioner	Member
(v)	Additional Deputy Commissioner-cum-CEO (District Rural Development Authority)	Member
(vi)	Superintending Engineer, Irrigation and Water Resources Department	Member
(vii)	Superintending Engineer, Public Health Engineering Department	Member
(viii)	District Development and Panchayat Officer	Member
(ix)	Deputy Director, Agriculture and Farmers' Welfare Department	Member
(x)	District Horticulture Officer	Member
(xi)	District Forest Officer	Member
(xii)	District Fisheries Officer	Member
(xiii)	Two persons from amongst experts/social workers in the field of environment, ecology or pond development and conservation, to be appointed by the Government	Non-Official Members
(xiv)	District Pond Management Officer	Member Secretary

(2) The non-official members shall receive such allowances for attending the meetings of the district level committee, as may be prescribed.

(3) The tenure of the non-official members shall be for a period of two years and shall not be eligible for re-appointment beyond two terms.

13. The District Pond Management Officer shall exercise the following powers and perform the following duties, namely:-

Functions and
duties of District
Pond
Management
Officer.

- (i) to give effect to the resolutions of the district level committee;
- (ii) to conduct affairs of the district level committee;
- (iii) to monitor execution of schemes and works of the district level committee;
- (iv) to exercise control over the officers and officials of the district level committee;
- (v) to exercise such other powers and discharge such other functions and perform such other duties, as may be prescribed.

14. No person shall,-

Acts
prohibited in
pond.

- (i) construct any structure on pond land, green belt and catchment area, occupy any pond land or part thereof or cause any obstruction in the natural or normal course of inflow or outflow of water into or from the pond on the upstream or down-stream without permission of the Authority;

- (ii) dump debris, municipal or industrial waste, mud or earth soil into and around pond, green belt or catchment areas;
- (iii) discharge untreated municipal waste or industrial effluent into pond directly or indirectly;
- (iv) construct roads, bridges or other structures within the pond area including the pond bund without permission of the Authority;
- (v) breach bund, waste weir including lowering or raising the height of the waste weir from its original height or remove fence, boundary stones or any hoarding or any sign board erected by the Authority;
- (vi) do any other act which is detrimental, directly or indirectly to pond:

Provided that nothing in this Act shall prohibit the Authority to redefine water uses of pond or treated effluent of sewage treatment plant or effluent treatment plant, from time to time:

Provided further that the Authority may grant permission for any of the above prohibited uses, in public interest with the prior concurrence of the Government.

Construction and development of pond to vest in Authority.

15. (1) Notwithstanding anything contained in any State law, instrument or order, the construction and development of pond with effect from the commencement of this Act shall, vest in the Authority. No person shall undertake any activity, whatsoever, within the boundary of a pond otherwise than in accordance with the permission granted by the Authority:

Provided that the Authority shall not grant any permission unless it is satisfied that such permission shall not have adverse impact on construction and development of pond:

Provided further that the Government may, by order in writing, allow withdrawal and use of the water of pond for the purposes for which it was withdrawn and used immediately before the commencement of this Act to the extent such withdrawal does not affect adversely the conservation and development of pond.

(2) Notwithstanding anything contained in any other State law, the Authority may direct the Gram Panchayat or municipality to remove any building, structure or any other object of obstruction within the protected area and pond land:

Provided that no building, structure or any other object of obstruction shall be removed, without following such procedure, as may be prescribed.

Declaration of protected area.

16. (1) The Government may, by notification in the Official Gazette, either suo-moto or on the recommendation of the Authority, declare a geographical area, green belt or catchment area around the pond to be a protected area.

(2) Any person aggrieved by the notification under sub-section (1) may, within two months from the date of publication of such notification in the Official Gazette, file his objections or suggestions before the Government in such manner, as may be prescribed.

(3) On the expiry of the period specified in sub-section (2), the Government may, after considering the objections and suggestions received by it under sub-section (2), either withdraw or modify the notification issued under sub-section (1) or reject the objections or suggestions, as the case may be. The decision of the Government shall be final.

Reularation of activities in protected area.

17. (1) The Authority shall be consulted at the time of preparation of spatial or development plan of any area comprising a pond or protected area and no spatial or development plan in respect of such area shall be approved or enforced without prior approval of the Authority.

(2) No construction shall be undertaken in the protected area without obtaining prior permission of the Authority. The Authority may grant permission in such manner, as may be prescribed.

(3) The Government may, by notification in the Official Gazette, either suo-moto on the basis of information available with it or on the recommendation of the Authority, specify, such other activities in the protected area, as it considers expedient for the construction and development of pond, which shall be prohibited or be undertaken after obtaining prior permission of the Authority.

(4) The Authority shall not grant any permission under sub-sections (2) or (3) if it is satisfied that such permission is likely to have adverse impact on construction and development of pond.

18. (1) When an offence under sections 14, 15 or 17 has been committed, any instrument, implement, machinery, device, tool, boat, vehicle or any other material or object used in committing any such offence, shall be seized by the Gram Panchayat or Municipality. Power to seize.

(2) The Gram Panchayat or Municipality seizing any property, vehicle, material or object under sub-section (1) shall place on them a mark indicating that the same has been so seized and shall, as soon as may be, make a report of such seizure to the police station having jurisdiction to try the offence on account of which the seizure is made.

19. (1) The Government may, if deemed necessary, constitute a village level committee to be called _____ (name of village) Pond and Waste Water Management Committee to carry out the objects of this Act. The committee shall be headed by the Sarpanch and shall consist of village level workers i.e. members from Village Water and Sanitation Committee (VWSC), Asha worker, member of self-help group, Swachhta Doot, representative of farmers to be benefitted and other volunteer social worker from village, as deemed fit. Village pond and Waste Water Management Committee.

(2) The district level committee shall review the achievements of village level committee.

20. Whoever contravenes the provisions of sections 14, 15 or 17 shall be liable for fine not exceeding twenty-five thousand rupees or to imprisonment not exceeding three months or both. Penalty for contravention.

21. Whoever,-

- (i) obstructs the Gram Panchayat, Municipality, District Pond Management Officer or any person acting under the orders or directions of the Authority, from exercising powers, discharging function or performing duties under this Act or the rules made thereunder; or
- (ii) damages any work or property of the Authority; or
- (iii) destroys, pulls down, removes, injures or defaces any pillar, post or stake fixed in the ground or any notice or other matter put up, inscribed or placed, by or under the directions of the Authority, shall be liable on conviction to a fine not exceeding ten thousand rupees or to imprisonment not exceeding one month or both.

Penalty for causing obstruction.

22. If any person, who has been convicted of any offence under section 20 is again found guilty of an offence involving a contravention of the same provision, shall on the second and on every subsequent conviction be liable to a fine not exceeding fifty thousand rupees or to imprisonment not exceeding six months or to both. Enhanced penalty for subsequent offence.

23. Where an offence under this Act has been committed by a company or residents association, every person who, at the time, the offence was committed was in charge of, and was responsible to the conduct of the business of the company or residents association shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly: Offences by company.

Provided that nothing contained in this section shall, render any such person liable to any punishment provided in this Act if he proves that the offence was committed without his knowledge.

Explanation.- For the purposes of this section "company" means any body corporate and includes a firm or other association of individuals.

24. (1) The fund of the Authority shall consist of the amount to be paid to it by the Government and all other receipts by way of gift, grant, penalties, fee, user charges or otherwise and shall be utilized for making payments and for performing its duties and discharging its functions under this Act. Fund of Authority.

(2) The Authority may receive Corporate Social Responsibility funds from private organizations. The Authority may release funds to or receive funds from any other Department or any organization of State for implementation of the scheme or programme as a deposit work in such manner, as may be prescribed.

(3) The Authority may keep in saving or deposit account with any scheduled bank or co-operative or other bank approved by the Government in this behalf, such sum of money out of its fund, as it may determine and any money in excess of the said sum shall be invested in such manner, as may be prescribed.

(4) The accounts shall be operated in such manner and by such officer, as may be prescribed.

- Accounts and audit. **25.** (1) The Authority shall maintain proper accounts and other relevant records and prepare an annual statement of accounts including the balance sheet in such form and manner, as may be prescribed.
- (2) The accounts of the Authority shall be subject to audit annually by the Accountant General, Haryana and any expenditure incurred in connection with such audit shall be payable by the Authority.
- (3) The Accountant General, Haryana and any person appointed by him in connection with the audit of accounts of the Authority shall have the same rights, privileges and authority in connection with such audit as the Accountant General, Haryana has in connection with the audit of the Government accounts and in particular, shall have right to demand the production of books, accounts, connected vouchers and other documents and papers and to inspect the office of the Authority.
- (4) The accounts of the Authority as certified by the Accountant General, Haryana or any person appointed by him in this behalf together with the audit report thereon and an explanatory memorandum on the action so taken or proposed to be taken shall be forwarded annually to the Government and the Government shall cause a copy of the same to be laid before the State Legislature.
- (5) The Member Secretary shall cause the accounts of the Authority together with the audit report and the explanatory memorandum to be placed on the website of the Authority after the report has been laid before the State Legislature under sub-section(4).
- Annual Report. **26.** (1) The Member Secretary shall prepare for every year a report of its activities during that year and submit the annual report to the Government in such form and on or before such date, as may be prescribed and the Government shall cause the report to be laid before the State Legislature.
- (2) The report referred to in sub-section (1) shall include an explanatory memorandum on the status of implementation of the annual plan of action on relief measures, schemes implemented alongwith gaps and shortfalls, if any, in implementation and reasons for such shortfall.
- (3) The Member Secretary shall cause the report together with the explanatory memorandum to be placed on the website of the Authority after the report has been laid before the State Legislature under sub-section (1).
- Budget. **27.** (1) The Member Secretary shall submit, in such form and manner and at such time every year, as may be prescribed, a budget in respect of the financial year next ensuing , showing the estimated receipts and disbursement of the Authority.
- (2) The Authority shall, subject to such modifications and revisions, as it may decide, approve the budget submitted under sub-section (1).
- (3) The budget as modified or revised by the Authority shall be forwarded to the Government alongwith such number of authenticated copies, as may be required by the Government and the Government shall cause the report to be laid before the State Legislature.
- (4) The Member Secretary shall cause the budget as modified or revised by the Authority, to be placed on the website of the Authority after the report has been laid before the State Legislature under sub-section (3).
- Officers to be public servants. **28.** The Chairperson, the Senior Vice-Chairperson, the Executive Vice-Chairperson, Technical Advisor, Member Secretary, Members, officers and other employees of the Authority and every other officer exercising any of the powers conferred by this Act or the rules made thereunder shall be deemed to be a public servant within the meaning of section 21 of the Indian Penal Code, 1860 (Central Act 45 of 1860).
- Protection of action taken in good faith. **29.** No suit, prosecution or other legal proceeding shall lie against any person for anything which is in good faith done or intended to be done under this Act or any rule made thereunder.

- 30.** (1) The provisions of this Act shall have effect notwithstanding anything inconsistent therewith contained in any other State law for the time being in force. Effect of other laws.
- (2) The provisions of this Act shall be in addition to and not in derogation of the provisions of any other law for the time being in force.
- 31.** (1) If any difficulties arise in giving effect to the provisions of this Act, the Government may, by order published in the Official Gazette, make such provision, not inconsistent with the provisions of this Act, as appear to it to be necessary or expedient for removing the difficulties: Power to remove difficulties.
- Provided that no order shall be made under this section after the expiry of two years from the date of commencement of this Act.
- (2) Every order made under this section shall, as soon as may be after it is made, be laid before the State Legislature.
- 32.** Nothing in this Act shall restrict or be construed as restricting any religious rights of any section of the society in respect of a pond having religious importance. Saving of religious rights.
- 33.** The Government may issue administrative orders and guidelines not inconsistent with the provisions of this Act to carry out the objects of this Act until the rules are made. Transitory provisions.
- 34.** (1) The Government may, by notification after previous publication, make rules to carry out any or all the purposes of this Act. Power to make rules.
- (2) In particular and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following, matters, namely:-
- (i) salary, allowances and other conditions of service for the Executive Vice-Chairperson of the Authority;
 - (ii) salary, allowances and other conditions of service for the Technical Advisor;
 - (iii) salary, allowances and other conditions of service for the Member Secretary;
 - (iv) allowance to be paid to non-official members for attending meeting;
 - (v) procedure for conduct of business at the meeting of the Authority;
 - (vi) the amount upto which the Executive Vice-Chairperson shall have the power to administratively approve the project estimates and accept tenders without concurrence of the Authority;
 - (vii) such other powers as may be exercised by the Executive Vice-Chairperson;
 - (viii) powers of the Technical Advisor to exercise control over the officers and officials of the Authority;
 - (ix) powers of the Technical Advisor to authenticate by his signatures all technical permissions, orders, notices and other documents of the Authority;
 - (x) powers of the Member Secretary to authenticate by his signatures all permissions, orders, decisions, notices and other documents of the Authority;
 - (xi) powers of the Member Secretary to exercise other powers and discharge other functions and perform other duties of the Authority;
 - (xii) manner, qualifications and conditions of service of officers and staff of the Authority;
 - (xiii) the allowances of non-official members of the district level committee for attending the meeting;
 - (xiv) other powers, functions and duties of the District Pond Management Officer;
 - (xv) the procedure to be followed for removing buildings, structure or any other object of obstruction;
 - (xvi) the manner for filing objections or suggestions declaring pond boundaries and protected area;
 - (xvii) the manner for obtaining prior permission for undertaking construction in the protected area;

- (xviii) the manner to release or receive funds from any other department or any other organization of Government for implementation of scheme or programme as a deposit work;
- (xix) the manner for investment of excess funds with the Authority;
- (xx) manner for operation of accounts;
- (xxi) the form and manner for maintaining proper accounts and other records and for preparation of annual statement of accounts of the Authority;
- (xxii) the form and manner for preparation of annual report of full accounts of activities of the Authority;
- (xxiii) the form and the date for submission of annual report;
- (xxiv) the form, manner and time for preparation of budget;
- (xxv) any other matter which has to be or may be prescribed.

(3) Every rule made under this Act shall be laid down, as soon as may be possible, before the State Legislature.

Repeal and
saving.

35. (1) The Haryana Pond and Waste Water Management Authority Ordinance, 2018 (Haryana Ordinance No.4 of 2018), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act.

MEENAKSHI I. MEHTA,
Additional Legal Remembrancer & Special Secretary
to Government Haryana,
Law and Legislative Department.

Annex - 2



हरियाणा तालाब एवं अपशिष्ट जल प्रबंधन प्राधिकरण

Plot no-9, DHL Square, 3rdFloor, IT Park, Sector -22 Panchkula – 134109

E-Mail: haryanapondauthority@gmail.com

www.hpwwma.org.in

Letter No.HPA/0047/325/2020/282
To,

Dated: ²² /01/2024

Sh. Tanmay Kumar,
Chairman
Central Pollution Control Board,
New Delhi.

Subject: Regarding submission of the Periodic Report in Compliance to Hon'ble NGT (PB) New Delhi order dated 18-11-2020 in O.A No 325/2015 in the matter of Lt. Col. Sarvadaman Singh Oberoi Vs UOI & Ors.

Reference: In reference of your office letter no. F. No. A - 14011 (OA No. 325 / 2015) 2021 WQM-I / 1966 dated 10-06-2021 received on 17-06-2021.

**

This is in reference to the order dated 18.11.2020 passed by the Hon'ble NGT in the matter of O.A. 325/2015. As per the directions given in the above mentioned order of the Hon'ble NGT, the Government of Haryana has appointed a Nodal Agency for the restoration of water bodies to "The Haryana Pond and Waste Water Management Authority" (HPWWMA) in the first review meeting held on 28.01.2021 under the chairmanship of the Chief Secretary, Haryana.

The Periodic Report of the second quarter (FY 2023-24) for the months of October, November and December- 2023 is hereby submitted for information & taking further necessary action please.

Sr. No	Parameters of Periodic Reports	Action Taken Report
(I)	Status on review of existing framework of restoration all the water bodies in the State/UT.	As given in attached Annexure -A herewith
(II)	Action plans prepared and submitted for restoration of identified polluted water bodies as per the format circulated by CPCB (please upload in State/ SPCB/PCC website and provide web link details to CPCB).	Yes, the Action Plan has been uploaded on the website of the Authority i.e. www.hpwwma.org.in

(iii)	Compensation paid at the rate of Rs. 1 Lakh per month for non-submission of information by 31.03.2020 to CPCB (please attach a copy, if any as a proof).	Not applicable, as Haryana State had submitted its Action Plan within prescribed time limit i.e. on 09.08.2019.		
(iv)	Status on water bodies restored to ensure availability of water and to recharge groundwater in the State/UT	Number of Water Bodies/ Ponds Restored: 804 Number of Water Bodies/ Ponds Presently under Restoration: 533		
(v)	Status on setting up of additional water bodies wherever available under MGNREGA in the State/UT (to be coordinated by the District Magistrate in coordination with Department of Irrigation and Flood Control or other concerned Departments such as Department of Rural Development Urban Development/Local Bodies/Forests/ Revenue etc.)		Under tender	Work Started
		IWRD	207	47
		CADA	71	94
				Completed
				69
				3
(vi)	Compiled reports furnished to the Chief Secretaries of the States by the concerned District Magistrates on restoration of atleast one pond/ water body must be restored in every Village, apart from creation of any new pond/ water body.	Work is in progress as per Action Plan.		
(vii)	Consolidated report of the State/UT with regard to water bodies restored/ created new ponds in villages by the District Magistrates and details submitted to CPCB/Ministry of Jal Shakti (please upload in State/SPCB/PCC website and provide web-link details to CPCB/Mo JS).	Work is in progress as per Action Plan.		
(viii)	Status on designating a nodal agency for restoration of water bodies, wherever no such agency has so far been so designated and also under oversight of the Chief Secretaries of the States/UTs.	"The Haryana Pond and Waste Water Management Authority" (HPWWMA) has been designated as Nodal Agency for Haryana State.		
(ix)	Details on meeting held by the Noda Agency (not later than 31.01.2021) to take stock of the situation and plan	The first & Second review meeting has been got conducted under the Chairmanship of Chief Secretary of the State on 28.01.2021 & 05.01.2022		

further steps, including directions to District Authorities for further course of action upto Panchayat levels and to evolve further monitoring mechanism as well as Grievance Redressal Mechanism (GRM).	The Grievance Redressal Portal (GRM) link is https://pdms.hpwwma.org.in/GRM/LoginPage.aspx
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DA/ Annexure: A

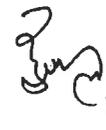
Endst No. 283 - 290

A copy of the above is forwarded to the following for information:

1. Sh. Pankaj Kumar, IAS, Secretary, GOI, Ministry of Jal Shakti, New Delhi.
2. Chief Secretary to the Govt. of Haryana, 4th Floor, Haryana Civil Secretariat, Sector-01, Chandigarh.
3. Additional Chief Secretary to Govt. Of Haryana, DPD, New Secretariat, Sector-17, Chandigarh.
4. Principal Secretary to Govt. Of Haryana, ULBD, 3rd Floor, New Secretariat Haryana, Sector-17, Chandigarh.
5. Commissioner & Secretary, IWRD, Sector-17, Chandigarh.
6. Director, ULBD, Bays No. 11-14, Block-B, Sector-4, Panchkula.
7. MS, HSPCB, Building No. C-11, Sector - 6, Panchkula.
8. All DCs of 22 Districts of Haryana State.


19/01/24

Link officer to Member Secretary,
HPWWMA, Panchkula
Dated: 19/01/2024


19/01/24

Link officer to Member Secretary,
HPWWMA, Panchkula

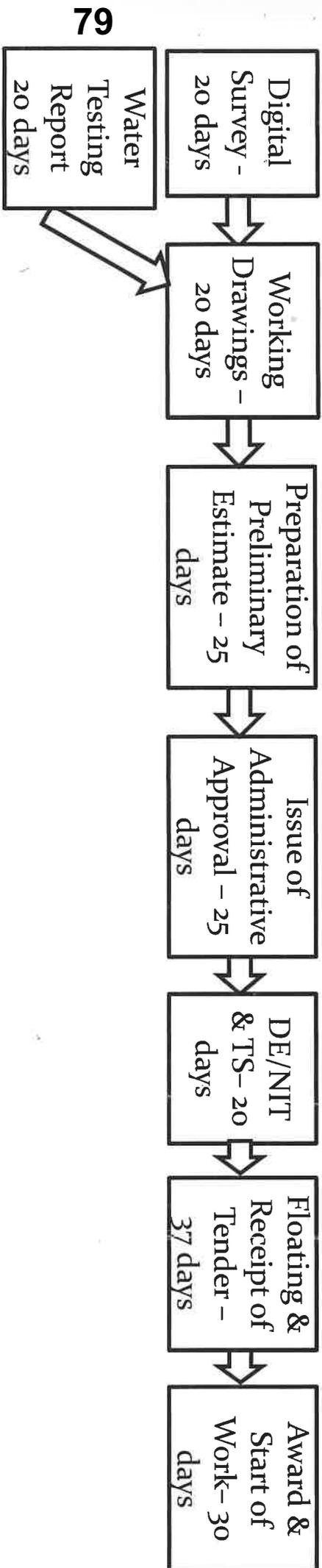
**FORMAT FOR SUBMISSION PERIODICAL REPORT FOR "RESTORATION OF POLLUTED WATER BODIES (LAKES AND PONDS)"
IN COMPLIANCE TO HON'BLE NGT'S ORDERS DATED 03.10.2023 IN OA NO. 325 of 2015.**

Content		The Haryana Pond and Waste Water Management Authority						
1.	Name of the District							
	Contact Details (Department-wise)	Name of the District Haryana	Name of the Concerned officer Sh. Ravi Kant Uppal, link officer to Member Secretary, HPWWMA	Contact Tel No. 0172-4086155	Mobile No. 9418016755	E-mail ms.haryanpondauthority@gmail.com		
2.	Information on water bodies such as lakes & ponds	Types of water body	Total No. of Water Bodies identified	Ownership of Identified Water Bodies (Indicate No. Of Water Bodies)		Status of On-going Restoration of water bodies with financial Support from NRCD/ MoJS /with own resources of the State/UT		
				Government	Private /individual	Total No. of water bodies selected	Total No. of water bodies restored so far	
		Lakes	5	5	0	5	2	3
		Ponds	19655	19655	0	6999	770	532
	Whether Water Bodies are geo-tagged/provided with Unique identification Number (UIN)	Yes						
4	Major causes of pollution in identified water bodies.	Improper disposal of Sewage					✓	
		Industrial Effluent					✓	
		Waste like Municipal Solid Waste					✓	
		Hazardous Waste					✓	
		Plastic Waste					✓	
		Construction & Demolition Waste					✓	
5	Major causes of pollution in identified water bodies.	Siltting					✓	
		Weeding					✓	
		Encroachments					✓	
		No provision of inflow or outflow control measures					✓	
		Poor Embankment					✓	
		Poor Watershed Management in Catchment					✓	
		No Adequate Buffer Zone					✓	
6	Water Quality Compliance Status of Identified Lakes and ponds in the District	Type of water body	Total No. of Water Bodies Identified	No of Water Quality Monitoring Stations	No. of Water Bodies complying to			
					Primary Water Quality Criteria for Bathing	Drinking Water Quality Criteria after Conventional Treatment	Water Quality Criteria for Agriculture / Fishing / Any other criteria	
		Lakes	5	-	-	-	-	
		Ponds	19655	NA	NA	NA	NA	
7	Proposed Water Body-Wise Action Plans for restoration of prioritised water bodies with timelines and implementing agencies	Action Plan for Restoration of Polluted & Overflowing Ponds Proposed to be taken during F.Y., 2022-23, 2023-2024, 2024-25						
		Number of Polluted Ponds proposed for Restoration During						
		Financial Year	No. of Polluted Ponds		Date of Start		Date of Completion	
		2022-23	927		01.01.2022		31.03.2023	
		2023-24	2964		01.04.2023		31.03.2024	
		2024-25	2143		01.04.2024		31.03.2025	
	Total							
		6034						
8	Any other relevant information	Nil						

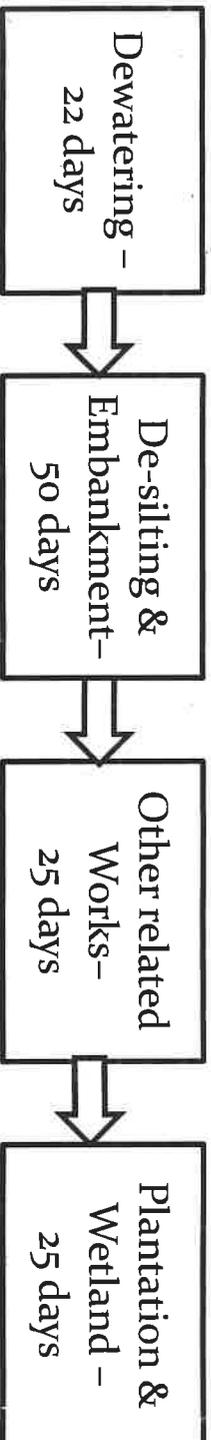
Flow Diagram for Completion of Works – Total days 299

Annex-3

Planning Stage
Total days-177



Physical Stage
Total days-122



Pond Data Management System

Total Details of Ponds.

Annex-3

Area Details: 445 (Urban) & 918 (R)

Total Ponds: 19665
Rural:- 18764 (H: 512, R: 601)
Urban: 901 (H: 103, R: 79)

Ponds having area > 0.5 Acre : 18726
Rural:- 17905 (H: 509, R: 583)
Urban :- 821 (H: 93, R: 78)

Ponds having area < 0.5 Acre : 939
Rural:- 859 (H: 3, R: 18)
Urban :- 80 (H: 10, R: 1)

Total Ponds as per Present Condition

Polluted & Overflowing: 1887
Rural:- 1833 (H: 138, R: 47)
Urban:- 54 (H: 5, R: 9)

Polluted but not Overflowing : 9981
Rural:- 9528 (H: 223, R: 169)
Urban :- 453 (H: 59, R: 36)

Clean Ponds: 5515
Rural:- 5375 (H: 122, R: 326)
Urban :- 140 (H: 13, R: 18)

Dry Pond: 2257
Rural:- 2013 (H: 29, R: 59)
Urban:- 254 (H: 26, R: 16)

Total Ponds as per Usage

Cattle Ponds: 112097
Rural:- 11735
Urban :- 362

Irrigation Ponds: 629
Rural :- 602
Urban :- 27

Pisciculture Ponds: 7803
Rural:- 7769
Urban:- 34

Contd..

Polluted Ponds (Not in any Use): 3301

Rural:- 3560

Urban:- 241

Canal Connected: 4182

Rural:- 4123

Urban:- 59

Total Ponds in Forest Area

Ponds in Forest Area: 313 Village in Forest Area: 208

Pond in Rural: 283

Pond in Urban: 25

Ponds in Forest Area, AAP: 33 Village in Forest Area, AAP: 33

Pond in Rural: 34

Pond in Urban: 4

81

Total Ponds as per Annual Action Plan

Ponds in AAP: 7000

Rural: 6550

Urban: 450

Ponds in Mahagram: 484

Rural: 484

Urban: 0

Ponds in Aravali Region: 1373

Rural: 1193

Urban: 180

Pond Under CSR: 29

Village Under CSR: 28

Rural: 29 Urban: 0

Not in: Historical, R- Religious

Visit Website: <http://hnpwma.org.in/>

Restoration of Pond

Village	Name of Pond	UID	Present condition of Pond	Area as per Revenue Record (in acre)	Actual Area at Site (in acre)	Whether the Pond is in Abadi Area	Scheme	Year	Department
Kharkhara(300)	Main Pond	01HRRWRRWR0300KHAR001	Polluted but not Overflowing	5.66	2.68	Yes	Phase-IV (2024-25)	2024-25	PR-PW

Inlet/Outlet

S/N	District	Block	Village	Name of Pond	UID	Scheme	Year	Department	Planning Stage
1	Rewari	Dharuhera	Kharkhara(300)	Main Pond	01HRRWRRWR0300KHAR001	Phase-IV (2024-25)	2024-25	IWRD	Status

MI-CADA

S/N	District	Block	Village	Name of Pond	UID	Scheme	Year	Department	Planning Stage
1	Rewari	Dharuhera	Kharkhara(300)	Main Pond	01HRRWRRWR0300KHAR001	Phase-IV (2024-25)	2024-25	CADA	Not

X

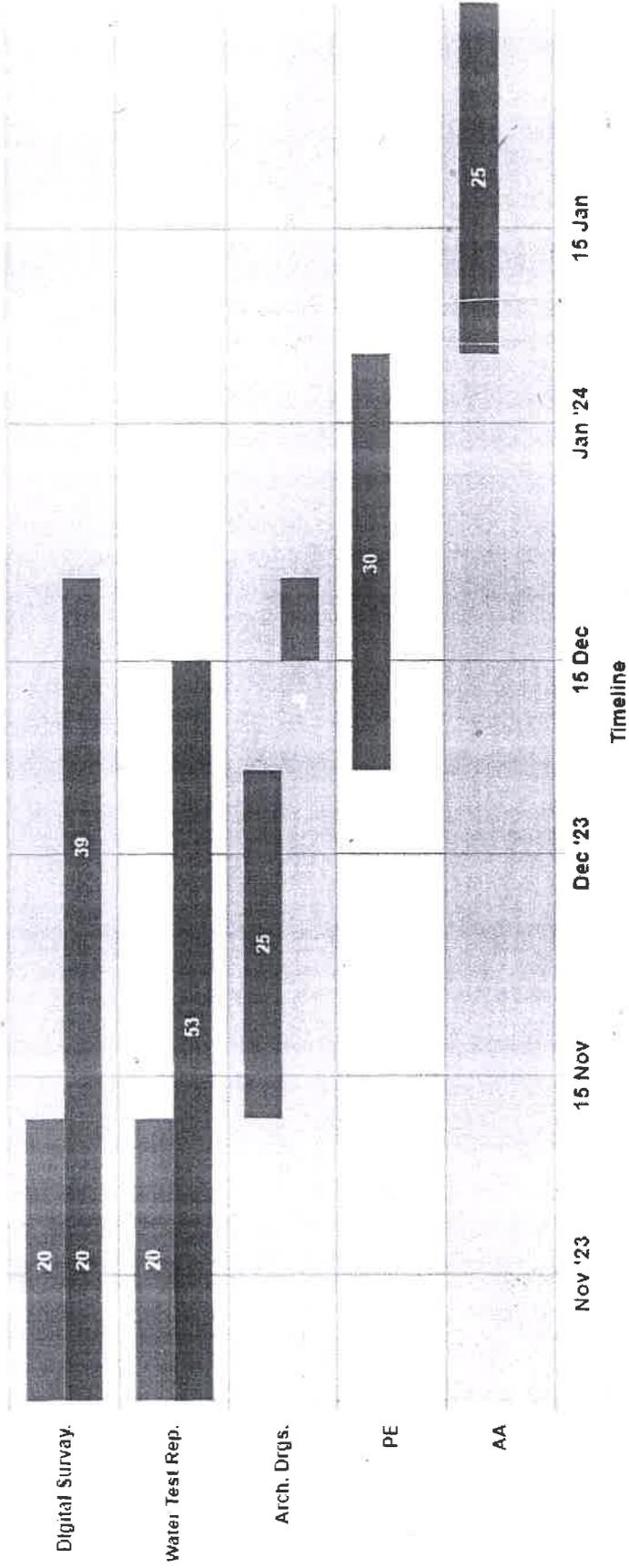
Planning Stage

Project: Rewari, Block: Dharuhera, Village: Kharkhara(300), Name of Pond: Main Pond, UID: 01HRRWRRR0300KHAR001



Plan-I

Activities - (Digital Survey + Arch. Drgs. + AA Pertains to HPWWMA)



● Planned Date ● Actual Date

Annex-5



हरियाणा तालाब एवं अपशिष्ट जल प्रबंधन प्राधिकरण

Plot no-9, DHL Square, 3rdFloor, IT Park, Sector -22 Panchkula – 134109

E-Mail: haryanapondauthority@gmail.com

www.hpwwma.org.in

Letter No. HPWWMA/ Legal/379/2023 /795

Dated: 16/02/2024

To,

The Regional Officer,
Haryana State Pollution Control Board,
Rewari.

Sub: Regarding action plan of the pond and domestic effluent in compliance of Hon'ble NGT order dated 06.10.2023 in Original Application No.573/2023 titled as Prakash Yadav Versus State of Haryana in Hon'ble National Green Tribunal, Principal Bench, New Delhi.

Ref: Letter dated 18.01.2024 issued by your good office regarding Hon'ble NGT order dated 6.10.2023 in Original Application No.573/2023 titled as Prakash Yadav Versus State of Haryana.

With reference to the subject referred above, it is to inform you that vide order dated 20.12.2023 in Original Application No. 573/2023 titled as Prakash Yadav Versus State of Haryana the Hon'ble National Green Tribunal Principal Bench, New Delhi has impleaded Haryana Pond and Waste Water Management Authority, Panchkula through its Member Secretary in the array of respondents as respondent no.5. The Hon'ble Court has stated in the order that there is discharge of untreated affluent in the water bodies causing pollution and no effective action has been taken by the concerned authorities. As per Analysis Report dated 15.01.2024 sent by your good office indicates the presence of fecal coliform which does not fall under the scope of Haryana Pond and Waste Water Management Authority.

That as of now Haryana Pond and Waste Water Management Authority is deploying nature based treatment technologies (Predominantly Constructed Wet Land) for the treatment of grey water which consists of weak sewage generated from bathing, kitchen and laundry water entering into village ponds. The nature based technology is capable of treating only grey water i.e. weak sewage for intended use of

cattle, pisciculture and micro irrigation which are the objectives of Haryana Pond and Waste Water Management Authority.

For the treatment of fecal coliform specific treatment may need to be used which is under the scope of Rural Development Department, Haryana. In this regard this office has already sent a letter to concerned DDPO and Sarpanch Karhkhara Block Dharuhera District Rewari vide letter No. HPWWMA/Legal/379/2023/432-433 dated 02.02.2024 to take necessary action in compliance of order dated 24.06.2023 issued by Development and Panchayats Department, Government of Haryana. Letters dated 02.02.2024 sent to DDPO, Sarpanch and order dated 24.06.2023 are attached as **Annexure-A1** and **A2** respectively.

Submitted for your kind information and further necessary action, please.


16/02/24

**Technical Advisor,
HPWWMA, Panchkula**

Dated 16/2/2024

Endst. No. HPWWMA/Legal/379/2023 796-800

A copy of the above is forwarded to the following for information and necessary action:

1. Secretary, Panchayati Raj and Rural Development; Govt. of Haryana, Haryana Civil Secretariat, Chandigarh-160001;
2. District Magistrate, District Rewari, Model Town Rewari S.O. District, Rewari, Haryana.
3. Haryana Pollution Control Board through its Member Secretary,
4. Haryana State Pollution Control Board, C-11 Sector-6, Panchkula, Haryana.134109.
5. Gram Panchayat Kharkhara District Rewari, Haryana.123106.


16/02/24

**Technical Advisor,
HPWWMA, Panchkula**



हरियाणा तालाब एवं अपशिष्ट जल प्रबंधन प्राधिकरण

Plot no-9, DHL Square, 3rdFloor, IT Park, Sector -22 Panchkula - 134109

E-Mail: haryanapondauthority@gmail.com

www.hpwwma.org.in

Letter No. HPWWMA/ Legal/379/2023 432-433

Dated: 02/02/2024

To,

1. District Development and Panchayat Officer Rewari.
2. Sarpanch Gram Kharkhara, Block- Dharuhera, Dist. Rewari.

Sub: Original Application No. 573/2023 titled as Prakash Yadav Versus State of Haryana pending before The Hon'ble National Green Tribunal, Principal Bench, New Delhi.

Ref: Hon'ble NGT order dated 20.12.2023.

With reference to the subject referred above it is to inform you that after going through the Pond data available on Pond Data Management System software of this office it has been found that **UID No. 01HRRWRR0300KHAR001** is assigned to the Main Pond situated at village Kharkhara Block Dharuhera Distt. Rewari, Haryana.

As per the PDMS, Digital Survey of the pond is completed and preparation of the Architectural Drawing is under process and is taken under **Scheme Phase-IV (2024-25)** Copy of PDMS Data of the Main Pond is attached at **Annexure- A**.

It is, therefore, requested to take remedial/preventive action on the pond in question in the meanwhile in pursuance of order dated 24.06.2023 issued by the Haryana Government, Development and Panchayats Department. Vide this order Government of Haryana issued the list of projects with functional responsibility to be undertaken by PRIs namely, Gram Panchayats, Panchayat Samitis regarding dewatering and desludging of ponds, maintenance of ponds and Water treatment and Greywater management mentioned at Sr. No.10, 11 of table No.1. and Sr. No.3 of table No.2 respectively in the rural areas of the State of Haryana, Order dated 24.06.2023 is attached as **Annexure-B**.


01/02/24

**Technical Advisor
HPWWMA, Panchkula.**

HARYANA GOVERNMENT

DEVELOPMENT AND PANCHAYATS DEPARTMENT

Annex - 7

ORDER

In continuation of order no.2023/66677-75157 dated 24.06.2023, Government of Haryana hereby issue the following list of projects with functional responsibility to be undertaken by PRIs namely, Gram Panchayats, Panchayat Samitis, Zila Parishads and State Government, respectively in the rural areas of the State of Haryana :-

TABLE 1. PROJECTS TO BE EXECUTED BY THE GRAM PANCHAYATS OUT OF THEIR OWN FUNDS :

S. No.	Type of Works
1	Construction of village streets (other than Phirmis)
2	Construction of nalis/ drains along streets.
3	Constructions of Gau Ghats
4	Construction of Swagat Dwars
5	Repair and Maintenance of village streets/drains/ culverts
6	Repair and Maintenance of Gram Sachivalayas
7	Repair and Maintenance of all kinds of Chaupals
8	Maintenance of Shiv Dhams
9	Maintenance of tubewell-based single Gram Panchayat water supply systems
10	Dewatering and desludging of village ponds
11	Maintenance of ponds
12	Door to Door collection, segregation, and disposal of solid waste
13	Cleaning of drains
14	Operation & Maintenance of Public/ Community Toilets/ Urinals.
15	Sweeping of village streets
16	Maintenance/repair of all public assets of Gram Panchayats.
17	Operations, repair, and maintenance of Streetlights
18	Demolition of condemned buildings and others
19	Repair and maintenance of Phirmis except where such Phirmi forms part of the road constructed by PWD (B&R) or by HSAMB.
20	Works concerning the Govt. School or any other work not included in the Table 2, 3, 4 or 5
21	Installation of CCTV cameras

88

TABLE 2. PROJECTS TO BE UNDERTAKEN BY THE PANCHAYAT SAMITI USING OWN FUND

S. No.	Type of Works
1	Maintenance of Park-cum-Vyayamshalas/ Yogshalas
2	Operation of Bio-gas plants/Gobardhan projects.
3	Water treatment and Greywater management
4	Maintenance of Parks and tree plantation drives
5	Operation and maintenance of Liquid Waste Projects
6	Installation of road signages/ street furniture etc.
7	Construction of Memorial
8	Construction of Park
9	Any other PRI related work as per resolution of the Panchayat Samiti except projects mentioned in table 1.

TABLE 3. PROJECTS TO BE IMPLEMENTED BY THE ZILA PARISHADS USING OWN FUNDS

S. No.	Type of Works
1	Repair of PHC/ Sub Health Centres
2	Construction and maintenance of Anganwadis
3	Special repair and annual repair of rural roads up to 5 Karam transferred from HSAMB.
4	Installation of streetlights in Gram Panchayats.
5	Establishment of E-libraries, Mahila Sanskritik Kendras & Indoor Gyms
6	Construction and maintenance of Bus Queue Shelter
7	Repair of Government Primary and Middle schools through School Management Committees
8	Construction of chaupals
9	Development of ponds less than 2.5 acres
10	Maintenance of Rural Sports Stadium
11	Covering of nalas and drains
12	Laying of RCC pipeline/ sewer for Culverts and across path/ rastas to the fields of villages.
13	Any other PRI related work as per resolution of the Zila Parishad except projects mentioned in table 1 & table 2.

[Handwritten signature]

TABLE 4. PROJECTS TO BE IMPLEMENTED BY THE STATE GOVERNMENT USING GOVT. FUNDS/STATE BUDGET

S. No.	Type of Works
1	Construction of Zila Parishad Sachivalava

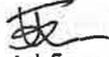
S. No.	Type of Works
2	Construction of Gram Sachivalayas
3	Construction of Link Roads between villages for width less than 5 Karam
4	Construction of paths to fields under Mukhyamantri Kisan Khet Sadak Yojana
5	Construction of Phirnies alongwith drains/ nalas/ pipeline or sewer.
6	Construction of Community Centre – 1 Acre, 2 Acre
7	Development of ponds above 2.5 acre taken up on the recommendation of Haryana Pond and Waste Water Management Authority
8	Construction of Rural Sports Stadium at village level
9	Capital projects under Shivdham Yojana
10	Government may approve any other development works other than above
11	Construction of retaining wall alongside road

TABLE 4A. PROJECTS TO BE IMPLEMENTED BY PANCHAYATI RAJ INSTITUTIONS WITH FUNDING SHARED WITH THE STATE GOVERNMENT

S. No.	Type of Works
1	Creation of capital assets for solid waste management including Swachh Bharat Mission works (90% State and 10% PRI)
2	Maintenance of capital assets for solid waste management including Swachh Bharat Mission works (20% State and 80% PRI)
3	Creation of capital assets for liquid waste management including Swachh Bharat Mission works (90% State and 10% PRI)
4	Maintenance of capital assets for liquid waste management including Swachh Bharat Mission works (20% State and 80% PRI)
5	Construction of Park-cum-Vyayamshalas/Yogshalas (80% State and 20% PRI)
6	Construction of e-libraries (80% State and 20% PRI)
7	Construction of gymnasia (80% State and 20% PRI)

All the Panchayati Raj Institutions and authorities concerned while planning or approving any project shall consider the assignment of functional responsibility of the project as per the above list.

This order will come into force with immediate effect.


Director and Special Secretary to Govt. of Haryana
Rural Development Department
Chandigarh

Endst. No.2023/ 21477-79

Dated :- 29/12/2023

A copy is forwarded to the following for information and necessary action :

1. All the Presidents of the Zila Parishads.
2. All the Chairmen of the Panchayat Samitis.
3. All Sarpanches of the Gram Panchayats.


Director and Special Secretary to Govt. of Haryana
Rural Development Department
Chandigarh

Endst. No.2023/ 21480-81

Dated :- 29/12/2023

A copy is forwarded to the following for information and necessary action :

1. The Additional Chief Secretary to the Govt. of Haryana, Development and Panchayats Department.
2. The Principal Secretary to Chief Minister, Haryana.

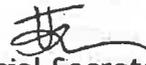

Director and Special Secretary to Govt. of Haryana
Rural Development Department
Chandigarh 

Endst. No.2023/ 21482-85

Dated :- 29/12/2023

A copy is forwarded to the following for information and necessary action :

1. All the Chief Executive Officers of the Zila Parishads.
2. All the District Development and Panchayat Officers in the state.
3. All the Executive Officers, Panchayat Samitis-cum-BDPOs.
4. All Gram Sachivs in the State.


Director and Special Secretary to Govt. of Haryana
Rural Development Department
Chandigarh 

Endst. No.2023/ 21486-90

Dated :- 29/12/2023

A copy is forwarded to the following for information and necessary action :

1. The Chief Engineer, Panchayati Raj Public Works, Haryana.
2. All the Superintending Engineers, Panchayati Raj in the State.
3. All Executive Engineers, Panchayati Raj in the State.
4. All Sub Divisional Engineers, Panchayati Raj in the State.
5. All Junior Engineers, Panchayati Raj in the State.


Director and Special Secretary to Govt. of Haryana
Rural Development Department
Chandigarh 